

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2072
ANSWERED ON:14.03.2007
FOOD SAFETY AND STANDARDS ACT,2006
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has recently enacted Food Safety and Standards Act, 2006 ;
- (b) if so, the details thereof;
- (c) whether there is any proposal to set up Food Safety and Standards Authority of India ;
- (d) if so, the details thereof;
- (e) the time by which the final decision is likely to be taken in this regard; and
- (f) the measures taken by the Government for proper implementation of the Act ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(f) The Draft Food Safety and Standards Bill, 2005 piloted by the Ministry of Food Processing Industries, which was subsequently enacted by the Parliament as Food Safety and Standards Act, 2006 (34 of 2006), has received the consent of the President of India.

The Ministry of Health & Family Welfare has been entrusted with the implementation of the Food Safety & Standards Act, 2006. As per provision of Section 92 of the Food Safety & Standards Act, 2006, the Food Authority is to make regulations to carry out the provisions of the Act.

The Act will come into force on such date as the Central Government may notify in the Official Gazette. A Steering Group for setting up of the Food Safety and Standards Authority under the Food Safety Act, 2006(34 of 2006) has been constituted under the Chairmanship of Cabinet Secretary.